

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:126
ANSWERED ON:24.02.2015
VIOLATION OF HUMAN RIGHTS
Chowdhary Shri Pankaj

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether several cases of human rights violations have been reported in the country;
- (b) if so, the total number of such cases reported and the action taken against the guilty persons during each of the last three years and the current year, State-wise;
- (c) whether the Government proposes to classify the cases of violation of human rights including atrocities by police and cases of encounter with foreign terrorists and criminals separately;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to check human rights violation and for effective protection of human rights?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a) & (b): Yes, Madam. The number of complaints of alleged violations of human rights registered by the National Human Rights Commission (NHRC) during the period 2011-12, 2012-13, 2013-14 and 2014-15 (upto 31.01.2015), State-wise, is at Annexure-I. A statement indicating state-wise number of cases, including cases carried forward from previous years where monetary relief was recommended in the cases of violation of human rights during last three years and current year (upto 31.01.2015) is enclosed at Annexure-II. During the period, the Commission recommended disciplinary action against the erring public servants in 90 cases and prosecution in 3 cases.

(c) & (d) : National Human Rights Commission (NHRC) is the nodal agency to conduct investigation and inquiry of cases regarding alleged violation of Human Rights. While registering cases, the Commission classifies complaints of human rights violation under various heads including police excesses, encounter death and complaint about alleged death in fake encounter. However, no separate record of foreign terrorists and criminals is maintained.

(e) : As per Seventh Schedule of the Constitution of India, 'Police' is a State subject and it is primarily the responsibility of State Governments to formulate legislation, rules and regulations etc for bringing transparency in investigations in cases involving cases in respect of violation of human rights. However, NHRC have issued guidelines to all the State Governments for the procedure to be followed in the cases of death during the course of police action, involving expeditious magisterial enquiry and reporting of deaths in police action to NHRC within 48 hours of such incidents etc.

During various workshops, seminars and camp sittings, the Commission make efforts to sensitize senior officers in State Governments for better protection of human rights.